

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 770/2017

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

VIPIIN

Respondent(s)

[ORIGINAL RECORDS (PHYSICAL FORM) HAVE BEEN RECEIVED]

Date : 06-11-2025 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MANMOHAN
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Appellant(s) :

Mr. Abhishek Saket, Adv.
Mr. Sudeep Kumar, AOR
Ms. Manisha, Adv.
Ms. Rupali, Adv.
Ms. Nidhi Singh, Adv.
Ms. Reya Paul, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

None appears for the respondent.

Accordingly, issue bailable warrants in the sum of Rs.25,000/- (Rupees twenty five thousand only) against the respondent which shall be served through the local Station House Officer, returnable on 11th December, 2025. The SHO shall bound down the respondent to appear before this Court on the next date of hearing.

Learned counsel for the appellant is permitted to place on record a compilation of documents within one week.

(ANITA MALHOTRA)
AR-CUM-PS

(AKSHAY KUMAR BHORIA)
COURT MASTER